



2026:AHC:126043

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 18947 of 2026

Manoj

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	: Rajiv Kumar Pandey
Counsel for Opposite Party(s)	: Jayendra Kumar Mishra, Keerti Mishra, G.A.

Court No. - 5

HON'BLE JITENDRA KUMAR SINHA, J.

1. Heard Sri Rajiv Kumar Pandey, learned counsel for the applicant and Sri Shiv Dutt Shukla, learned AGA for the State-respondents and perused the record. On the last date when the matter was taken up on 01.06.2026 Sri Devi Ashish Tripathi, holding brief of Sri Jitendra Kumar Mishra had filed Vakalatnama in this case and matter was fixed for today at 02:00 p.m. However, none has appeared on behalf of the learned counsel for the informant.

2. The present bail application under Section 483 of Bharatiya Nagarik Suraksha Sanhita, 2023, has been filed on behalf of applicant with a prayer to release him on bail in Case Crime No. 734 of 2025, under Sections 103(1), 109(1), 191(2), 131, 115(2) of B.N.S. registered at Police Station Atrauli, District Aligarh, during pendency of the trial.

3. It has been argued by learned counsel for the applicant that general role has been assigned to all 10 named accused in the FIR that they assaulted the first informant side as a result of which one Vinay @ Chhotu is said to have received fatal injuries and he died. It is further submitted that co-accused Akash Chaudhary has already been granted bail by a co-ordinate Bench of this Court vide order dated 27.05.2026 passed in Criminal Misc. Bail Application No. 18408 of 2026 and role of the applicant is not distinguishable from the role of aforesaid co-accused person. It is also submitted that applicant has been languishing in jail since 21.11.2025 and applicant is having no criminal history and he undertakes that he will not misuse the liberty, if granted. It has also been pointed out that in the wake of

heavy pendency of cases in the Court, there is no likelihood of any early conclusion of trial.

4. On the other hand, learned A.G.A. has opposed the prayer for grant of bail to the applicant and it is submitted that all the accused persons assaulted the first informant side as a result of which one Vinay @ Chhotu is said to have received fatal injuries and he died.

5. As per allegation of FIR, 10 named accused persons are said to have assaulted the first informant side as a result of which one Vinay @ Chhotu has died and five others have received multiple injuries and he also received one ante-mortem head injury. As per the post mortem report, the cause of death has been shown as ante-mortem head injury. No specific role has been assigned to the applicant regarding causing of the said ante-mortem head injury. Co-accused Akash Chaudhary has already been granted bail by a co-ordinate Bench of this Court vide order dated 27.05.2026 passed in Criminal Misc. Bail Application No. 18408 of 2026.

6. Upon considering the totality of facts, nature and the evidence reflected from record and without expressing any opinion on merits of the case, I find it to be a fit case for bail. Hence, the present bail application is **ALLOWED**.

7. Let the applicant- **Manoj** involved in the aforesaid case crime be released on bail on his furnishing a personal bond of Rs. 50,000/- with two sureties each in the like amount to the satisfaction of the Court concerned with the following conditions :-

(i) The applicant shall not directly or indirectly make any inducement, threat, or promise to any person acquainted with the facts of the case so as to dissuade them from disclosing such facts to the court or to any police officer or tamper with the evidence.

(ii) The applicant shall not pressurize/intimidate the prosecution witnesses.

(iii) The applicant shall remain present, in person, before the trial court on the dates fixed for (i) opening of the case, (ii) framing of charge and (iii) recording of statement under Section 351 of B.N.S.S.

(iv) The applicant shall file an undertaking to the effect that he shall not seek any unnecessary adjournment on the dates fixed for evidence when the

witnesses are present in the trial court.

(v) The applicant shall remain present before the trial court on each date fixed, either personally or through his counsel.

8. In case of breach of any of the above conditions, it shall be a ground for cancellation of bail.

9. It is clarified that anything said in this order is limited to the purpose of determination of this bail application and will, in no way, be construed as an expression on the merits of the case. The trial court shall be absolutely free to arrive at its independent conclusions on the basis of evidence led unaffected by anything said in this order.

June 4, 2026
Imtiyaz

(Jitendra Kumar Sinha,J.)